

were appointments caused by retirement and how many came by transfer?

**SHRI S. B. CHAVAN:** Three officers were transferred because of foreign training assignment. Three officers went out of the Government of India, to Union territories. One officer cut short his deputation himself. Two officers became Secretary, Education, being senior ones.

**आचार्य भगवान देव :** उपाध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि वर्तमान दिल्ली में जो शिक्षा निदेशक है, वे कब से कार्य कर रहे हैं और श्री बालेश्वर जी, जो कि अच्छा काम कर रहे हैं उनको कितना समय हुआ है, क्या सरकार उनको हटाने का विचार तो नहीं कर रही है ?

**SHRI S. B. CHAVAN:** Shri Baleswar Rai has been working from October, 1980 to date. There is no such proposal before the Government. Posting pertains to the Home Ministry. I am not aware whether the Home Ministry has any proposal of shifting him.

#### Government Control over Public schools in Delhi

\*1037. **SHRI KEYUR BHUSHAN:**

**SHRI G. Y. KRISHNAN:**

Will th. Minister of **EDUCATION AND SOCIAL WELFARE** be pleased to state:

(a) whether the Central Government exercise any control on the management of public schools in the Capital;

(b) whether some of the schools which are not recognised are collecting huge money and they are also not submitting their balance sheets to Government;

(c) if so, the details regarding such schools; and

(d) the measures, if any, which Government propose to take to check the activities of such public schools in the Capital?

**THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN):** (a) to (d). The Delhi Administration and/or the "Appropriate Authority" exercise control only over recognised schools under the Delhi School Education Act, 1973 and the Rules made thereunder. There is no provision either to prevent the establishment of unrecognised schools or to regulate their management. That being so, details pertaining to such schools are not available. Any change in this position is possible only by amending the Act in reference.

**श्री केयूर भूषण :** उपाध्यक्ष महोदय, इस संबंध में जो पब्लिक स्कूल के द्वारा शोषण हो रहा है, उसकी जानकारी मंत्री महोदय को होनी चाहिए और साथ ही साथ वहाँ आम-लोगों, आदिवासी हरिजनों के लिए कोई किसम की सुविधा नहीं होती है। मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या इसके अन्दर कोई कानून लागू किया जा सकता है, जिससे जन-साधारण को लाभ हो सके ?

**SHRI S. B. CHAVAN:** I have made it absolutely clear that under the Education Act of 1973 the Delhi Administration cannot control un-recognised and un-registered schools.

**PROF. K K. TEWARY:** I had expected a more categorical answer from the Minister on this issue because it has been agitating our minds for

quite some time. These schools, a reference to which has been made in the question, are proliferating all over the country and not in Delhi alone. Beside making money, these schools are imparting a type of education which promotes a particular attitude which runs counter to our political system. That is elitism is being born in this country. In view of the serious social implications, I think the Ministry of Education should decide its policy once for all regarding setting up of public schools and control of these schools. I would expect the Minister to reply to us whether the Government of India has any definite programme or policy about setting up of private schools.

**SHRI S. B. CHAVAN:** So far as aided schools are concerned, they are governed under the 1973 Act. Unaided but recognised schools are also being governed under the 1973 Act. But there is no provision in the Act by which we can regulate unaided and un-recognised schools.

**MR. DEPUTY-SPEAKER:** Next question.

**PROF. K. K. TEWARY:** Sir, this is a very important issue. I want to know whether the Minister or the Government is considering this matter seriously. The reply shows that the Government has not applied its mind to the problem. That is precisely what I want to know.

**SHRI S. B. CHAVAN:** If the hon. Member were to go through the reply that I have given, he will know that our view is that to allow any change in this position is possible only by the amendment of the Act under reference. We are still to get the proposals from the Delhi Administration. As soon as they are received, certainly Government will apply its mind to this problem.

### Maximising fish catch from Marine resources

\*1038. **SHRI CHINTAMANI PANI-GRAHI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Union Government have drawn a plan for maximising fish catch from marine resources; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN):** (a) and (b). While measures for maximising fish catch from marine resources of inshore waters are being taken essentially by the State Governments, the Union Government as such has a plan basically for maximising fish catch from marine resources to be found in the Exclusive Economic Zones. The important programmes of the Union Government are as follows:—

(i) Augmentation of deep sea fishing fleet;

(ii) Permitting Indian parties to charter foreign fishing vessels;

(iii) Providing loans on soft terms for purchase of fishing vessels for deep sea fishing through the Shipping Development Fund Committee;

(iv) Augmentation of Fisheries survey;

(v) Augmentation of training facilities;

(vi) Assistance for construction of fishing harbours at major and minor ports and of landing and berthing facilities at smaller fishing centres; and

(vii) Regulation of fishing by foreign vessels in the Exclusive Economic Zone.